

National Company Law Tribunal

Allahabad Bench

CP NO. 81 ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: *Nithyananda Media Pvt Ltd VS Varun Media Pvt Ltd*
SECTION OF THE COMPANIES ACT: U/S *241/244 of the Companies Act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Udai Chandani</i>	<i>Lawyer</i>	<i>Petitioner</i>	<i>Udai Chandani</i>
<u>2.</u>				

CP No.81/ALD/2017

Advocate, Shri Udai Chandani for the petitioner. No representation from the respondent side, despite repeated service and information. Therefore, the interim order passed by this Tribunal on 26th July, 2017 is confirmed and made absolute till disposal of the petition. Since, the respondents are not participating in the present proceeding, therefore, the court is constrained to proceed further for hearing the case ex-parte.

However, the Petitioner is directed to communicate a copy of this order to the respondent.

The matter be listed for argument on 7th November, 2017.

Dated:06.10.2017

Typed by
P.K.Jyoti

Sd
Shri H.P. Chaturvedi, Member (Judicial)